

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3795**  
TO BE ANSWERED ON 24.03.2017

**CONDITION OF ORPHANAGES**

3795: SHRI PINAKI MISRA

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that the condition of the Government run orphanages have gone from bad to worse in the recent years and most of the children of the orphanage prefer to run away rather than staying back;
- (b) if so, the details thereof and the reasons therefor;
- (c) the measures taken by the Government to improve the condition and the management of Government run orphanages; and
- (d) whether the Government is considering to attach every Government run orphanage to a volunteer organisations for its close monitoring and proper maintenance and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a) & (b): The primary responsibility of effective functioning of the Child Care Institutions (CCIs) including Government run Children Homes and Specialized Adoption Agencies (SAAs) vests with the State Governments/UT Administrations concerned. The Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The JJ Act, includes stringent provisions for registration of CCIs. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of neglect.
- (c) & (d): The Ministry of Women and Child Development is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) for the improvement in the well being of children in difficult circumstances. Under ICPS, financial assistance is provided to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of CCIs. Further, under ICPS the financial norms were revised with effect from 1st April, 2014. Some of the key features of the revised Scheme are increased maintenance grant for children in homes from existing Rs.750 to Rs.2000 per child per month; enhanced cost of construction from existing provision of Rs.600 per sq. feet to Rs.1000 per sq. feet and flexibility in the staffing pattern in service delivery structures, depending on the size and need of the States/UT Administration. There is no proposal at present to attach every Government run Children's Home including SAAs to Voluntary Organizations.

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